

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

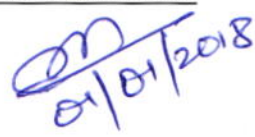



C.P No. 1105/(MAH)/2017  
M. A. No. 512/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2018

NAME OF THE PARTIES: Universal Agency  
V/s.  
Deep Water Services Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Bhali Sumainwal	Associate of R.P.	 01/01/2018
2.	V. Gopalkrishnan	V. Gopalkrishnan EX-DIRECTOR RESIGNED	
3.	SK DAS		
4.	R M chandhy	Ex-Director	

ORDER

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**ORDER**

**MA No. 512/2017 IN CP No. 1105/I&BP/NCLT/MB/MAH/2017**

The Resolution Professional in person is not present.

There being no proper representation on behalf of Resolution Professional, the Resolution Professional is hereby directed to appear in person to make a report on the development so far taken place and also to explain as to how he has come to a conclusion that fixed assets are approximately ₹42 crores, if so, whether any report has been prepared by him to show and that the value of this fixed assets has been reduced to ₹5 crores and also to explain as to whether he has been effectively discharging his duties as mentioned u/s 18, 19, 20 and section 25 of this Code on the next date of hearing, failing which, explain why this Bench should not write to IBBI in respect to the conduct of this Resolution Professional.

List this matter on 17.01.2018.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)